

ORDER DT. 17.03.2004.

None appears on behalf of the Applicant; nor the Applicant is present in person. No request has also been made on his behalf for adjournment. However, Mr. S. B. Jena, learned Additional Standing Counsel for the Respondents is present and with his aid and assistance, I have perused the materials placed on record.

By filing this Original Application, the Applicant, Sri Jalandhar Nayak has prayed for a direction to the Respondents to pay him the arrear salary in respect of the leave sanctioned to him by the authorities vide Annexure-1.

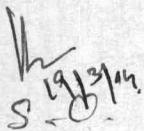
Respondents by submitting a detailed counter have disclosed that after sanctioning the leave for the period applied for by the Applicant, as per the rules, he was paid a sum of Rs. 22,410/- vide their Bill No. 2445 dated 12.9.2002 (however, the actual date of payment has not been disclosed by the Respondents). They have further stated that nothing more is due to be paid to the Applicant. They have also pointed out that the claim for arrear salary is unspecific as would reveal from a close scrutiny of the Original Application filed by the Applicant. They have, therefore, submitted that as payment to the tune of Rs. 22,410/- has already been made to the applicant, nothing more survives in this O.A. for the adjudication of this Tribunal.

X

Having regard to the facts of this case
as presented by the Respondents and the submissions
made by the Applicant in his Original Application; which
^{the relief sought}
I agree is very vague and general in nature, I see
no further points for adjudication and accordingly
dispose of this matter. No costs.


(B. N. SOM) 17/3
VICE-CHAIRMAN

Copy of order
dt. 17/3/04 issued
to the Comptroller
both sides.


S.C.

17/3/04